

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.39/(MAH)/2015
CA No.

CORAM:


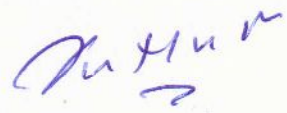
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE PARTIES: M/s. Mahanti Plastics Pvt. Ltd. & Ors.
V/s.
M/s. Samriddhi Banquets Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Rahul D Oak	Adv for Petitioner	
2)	Vincent Jagtap 1/b Nirvanjan Jagtap f Co	Adv for Resp No 8	

Order

C.P No. 39/397-398/NCLT/MB/MAH/2015

1. Ld. Counsels from the side of the Petitioner & Respondents are present.
2. From the side of the Respondents No. 1 to 7 it has been assured that the Reply shall be filed on or before 12.09.2016. Request accepted. Time is granted.
3. On hearing the rival claims as also on perusal of the records it is found that orders of CLB/ NCLT dated 11.05.2015 & 03.08.2016 still in operation. According to those orders the property in question is already attached by the Bank (R-8). The Bank is hereby directed that

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status quo is required to be maintained. The Bank is also directed not to deal with the properties specially with the other Respondents.

4. C.P. in question is now listed for hearing on 23.09.2016. The next date of hearing is duly communicated in the open Court to both the sides.

sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 29^h August, 2016.